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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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W.P.(CRL) 1186/2020, CRL.M.A. 10462/2020

MAHUA MOITRA

..... Petitioner

Through: None.

versus

STATE OF NCT OF DELHI & ANR.

..... Respondents

Through: Ms. Nandita Rao, ASC for State/  
respondent No.1.

**CORAM:**

**HON'BLE MR. JUSTICE ANOOP KUMAR MENDIRATTA**

**ORDER**

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**31.05.2024**

None for the petitioner as well as respondent No.2.

No further adjournment shall be granted, in case the petitioner/counsel fails to address arguments on the next date of hearing and the petition shall be disposed of in accordance with law.

Interim orders, if any, to continue only till the next date of hearing.

Re-notify on 10.07.2024 at 2:30 pm.

**ANOOP KUMAR MENDIRATTA, J.**

**MAY 31, 2024/akc**